

Order 01/2017 dated 06/11/2017

Subject: Division of Taxpayer base between the Central Government and the Government of West Bengal for the entire state of West Bengal

In accordance with the guidelines issued by the GST Council Secretariat vide Circular No.01/2017, issued vide F.No.166/Cross Empowerment/GSTC/2017 dated 20.09.2017 with respect to the division of taxpayer base between the Central Government and the States Governments to ensure single interface under GST, the State Level Committee comprising Shri. Arvind Singh (IRS), Principal Chief Commissioner of Central Taxes, (Kolkata Zone) and Ms. Smaraki Mahapatra (IAS), Commissioner of State Taxes, (West Bengal) have hereby decided to assign the migrated taxpayers registered in the State of West Bengal in the following manner:

1. Taxpayers with turnover above Rs 1.5 Crores

a) Taxpayers falling under the jurisdiction of the Centre:

Sl.No.	Taxpayer's Name	GSTIN
1 to 22,553	Soft copy in CD enclosed (Annexure-1A)	

b) Taxpayers falling under the jurisdiction of the State:

Sl.No.	Taxpayer's Name	GSTIN
1 to 22,553	Soft copy in CD enclosed (Annexure-1B)	

2. Taxpayers with turnover less than Rs 1.5 Crores

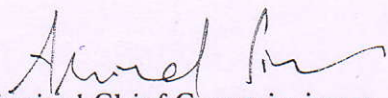
a) Taxpayers falling under the jurisdiction of the Centre:

Sl.No.	Taxpayer's Name	GSTIN
1 to 20,792	Soft copy in CD enclosed (Annexure-2A)	

b) Taxpayers falling under the jurisdiction of the State:

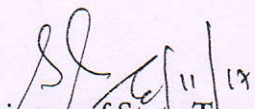
Sl.No.	Taxpayer's Name	GSTIN
1 to 1,87,388	Soft copy in CD enclosed (Annexure-2B)	

3. The trade and industry associations/chambers of commerce are requested to bring the contents of this order to the notice of all their members.


Principal Chief Commissioner
of Central Taxes, Kolkata Zone

6/11/17

अरविंद सिंह / ARVIND SINGH
प्रधान मुख्य आयुक्त / Pr. Chief Commissioner


Commissioner of State Taxes,
West Bengal

SMARAKI MAHAPATRA, IAS
Commissioner
Commercial Taxes, West Bengal